

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 800 of 2020

IN THE MATTER OF:

Rishima SA Investments LLC

...Appellant

Versus

**Sarga Hotels Pvt. Ltd. & Ors.
Through Its Resolution Professional
Ms. Savita Agarwal**

...Respondents

Present:

**For Appellant: Mr. Abhijeet Sinha, Ms. Rhea Verma and Mr. Rajul Jain,
Advocates.**

**For Respondents: Mr. Rishav Banerjee, Mr. Ritoban Sarkar and Mr.
Rajarshi Banerjee, Advocates with Ms. Savita Agarwal,
RP for R-1.
Mr. Krishnendu Datta, Sr. Advocate with Mr. Arijit
Mazumdar and Mr. Shambo Nandy, Advocates for R-2.
Mr. Joy Saha, Sr. Advocate with Mr. Aishwarya Kr.
Awasthi, Advocate for R-3.**

With

Company Appeal (AT) (Insolvency) No. 892 of 2020

IN THE MATTER OF:

Shristi Infrastructure Development Corporation Ltd.

....Appellant

Vs

**Sarga Hotels Pvt. Ltd.
Through its Resolution Professional
Ms. Savita Agarwal & Ors.**

....Respondents

Present:

**For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Arijit
Mazumdar and Mr. Shambo Nandy, Advocates.**

**For Respondents: Mr. Rishav Banerjee, Mr. Ritoban Sarkar and Mr.
Rajarshi Banerjee, Advocates with Ms. Savita
Agarwal, RP for R-1.
Mr. Joy Saha, Sr. Advocate with Mr. Aishwarya Kr.
Awasthi, Advocate for R-2.
Mr. Abhijeet Sinha, Ms. Rhea Verma and Mr. Rajul
Jain, Advocates for R-3.**

ORDER
(Through Virtual Mode)

23.11.2020: Rejoinder has not been filed in Company Appeal (AT) (Insolvency) No. 800 of 2020. Mr. Abhijeet Sinha, learned counsel for the Appellant seeks and is allowed two weeks' time to file rejoinder. He submits that his Memo of appeal in Company Appeal (AT) (Insolvency) No. 800 of 2020 may be treated as his reply in Company Appeal (AT) (Insolvency) No. 892 of 2020. Shri Rishav Banerjee, learned counsel representing the Resolution Professional (R-1) submits that he adopts the status report filed in Company Appeal (AT) (Insolvency) No. 800 of 2020 in Company Appeal (AT) (Insolvency) No. 892 of 2020 as well. Shri Krishnendu Datta, Sr. Advocate representing Respondent No. 2 in Company Appeal (AT) (Insolvency) No. 800 of 2020 submits that he has already filed his reply affidavit. However, he intends to file rejoinder in Company Appeal (AT) (Insolvency) No. 892 of 2020. He may do so in two weeks. Shri Joy Saha, Senior Advocate appearing with Mr. Aishwarya Kumar Awasthi, Advocate submits that he has already filed his replies in both the appeals.

Learned counsel for the parties may file their short written submissions, not exceeding three pages, within two weeks.

List the matter 'for hearing' on **10th December, 2020** before Court No. II.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc

Company Appeal (AT) (Insolvency) No. 800 of 2020 & 892 of 2020